

(2021) 02 SHI CK 0263
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 4464 Of 2020

Rekha Pathania

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 24-02-2021

Acts Referred:

Citation : (2021) 02 SHI CK 0263

Hon'ble Judges : L. Narayana Swamy, CJ; Ravi Malimath, J

Bench : Division Bench

Advocate : Arush Matlotia, Ashok Sharma, Ranjan Sharma, Adash K. Sharma, Ritta Goswami, Nand Lal Thakur

Final Decision : Disposed Of

Judgement

L. Narayana Swamy, CJ

1. Notice. Ms. Ritta Goswami, learned Additional Advocate General, appears and waives service of notice on behalf of the respondents.

2. Heard.

3. The prayer of the petitioner in the present writ petition is for directing the respondents to consider her case for releasing the annual increment for

the year 2020, for which she had already made a representation dated 24.07.2020 (Annexure P-6) and the same is pending consideration before the respondents.

4. Learned counsel for the petitioner, submits that a direction may be issued to the respondents to consider the representation (Annexure P-6) of the petitioner and pass appropriate orders in the matter, within a time bound manner.

5. In view of the facts and circumstances of the case and prayer made on behalf of the petitioner, we dispose of the present writ petition with a

direction to the respondents to consider the representation dated 24.07.2020 (Annexure P-6) of the petitioner and pass appropriate orders in the matter within a period of three months from today.

6. With the aforesaid directions, the present writ petition stands disposed of, so also pending miscellaneous application(s), if any.